

ITEM NO.23

COURT NO.13

SECTION II-B

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (CrI.) No(s). 8565/2021

(Arising out of impugned final judgment and order dated 27-01-2021 in CRM-M No. 3514/2021 passed by the High Court Of Punjab & Haryana At Chandigarh)

SONIA

Petitioner(s)

VERSUS

THE STATE OF HARYANA & ORS.

Respondent(s)

(IA No. 144884/2021 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT & IA No. 144886/2021 - EXEMPTION FROM FILING O.T.)

Date : 11-04-2022 These matters were called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE AJAY RASTOGI
HON'BLE MR. JUSTICE C.T. RAVIKUMAR

For Petitioner(s) Mr. Shyam Manohar, Adv.
Ms. Manju Jetley, AOR

For Respondent(s) Mr. Shekhar Raj Sharma, Dy. AG
Mr. Paras Dutta, Adv.
Mr. Vishwa Pal Singh, AOR
Dr. Monika Gusain, AOR

Mr. Pradeep Misra, AOR
Mr. Suraj Singh, Adv.
Mr. Ajay Kr. Prajapati, Adv.

Ms. Aishwarya Bhati, ASG
Mr. Aman Sharma, Adv.
Mr. Manvendra Singh, Adv.
Ms. Shurika Mehra, Adv.
Ms. Khushboo Kapoor, Adv.
Ms. Priyanka Das, Adv.
Ms. Megha K., Adv.
Mr. Manish Adv.
Mr. Arvind Kumar Sharma, AOR

UPON hearing the counsel the Court made the following

O R D E R

We have taken the cognizance of the complaint made by the petitioner who happens to be mother of the deceased and who has lost her minor daughter of 14 years old at that point of time when the closure report has been submitted by the Investigating Officer.

Before we proceed with the matter any further, let papers/documents regarding investigation be handed over to the respondent no.4 by the State of Uttar Pradesh and State of Haryana in reference to the FIR Nos.332/2020(annexure P1) and 635/2020 (annexure P2) within four weeks and respondent no.4 is permitted to further investigate into the allegations made by the petitioner within further period of four weeks.

List on 11.07.2022.

(NIRAMALA NEGI)
COURT MASTER (SH)

(BEENA JOLLY)
COURT MASTER (NSH)